

GOVERNMENT OF INDIA  
MINISTRY OF TRIBAL AFFAIRS  
LOK SABHA  
UNSTARRED QUESTION NO- 508  
TO BE ANSWERED ON- 06/02/2025

**TRIBAL ADVISORY COUNCILS FOR SCHEDULED AREAS**

†508. DR. MANNA LAL RAWAT:

Will the Minister of TRIBAL AFFAIRS be pleased to State:

(a) whether rules have been made by the Government for the constitution of Tribal Advisory Councils for Scheduled Areas under the Fifth Schedule of the Constitution;

(b) if so, the details thereof, State/UT-wise; and

(c) if not, the reasons therefor?

**ANSWER**

MINISTER OF STATE FOR TRIBAL AFFAIRS  
(SHRI DURGADAS UIKEY)

**(a) to (c):** According to the provisions of Paragraph 4, Sub-paragraph (1), Part B under Article 244(1) of Fifth Schedule of the Constitution of India, the Tribes Advisory Councils (TAC) shall be established in each State having Scheduled Areas and if the President so directs, also in any State not having Scheduled Areas. Further, as per the provision of Sub-Paragraph (3) of Paragraph 4, Part B of the Fifth Schedule of the Constitution the Governor may make rules prescribing or regulating the number of members of the Council, the mode of their appointment and the appointment of the Chairman of the Council and of the officers and servants thereof; the conduct of its meetings and its procedure in general; and all other incidental matters. Accordingly, rules for Tribes Advisory Council (TAC) have been notified and TAC have been constituted in 10(Ten) states having Scheduled Areas therein namely Andhra Pradesh, Telangana, Chhattisgarh, Gujarat, Himachal Pradesh, Jharkhand, Madhya Pradesh, Maharashtra, Odisha and Rajasthan. Further, the States of West Bengal, Tamil Nadu and Uttarakhand not having any notified Scheduled Area also have notified TAC rules and TAC constituted therein.

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